

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1123  
TO BE ANSWERED ON 24<sup>TH</sup> JULY, 2026**

**ADMISSION IN MEDICAL COLLEGES**

**1123. SHRI AGA SYED RUHULLAH MEHDI:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the total number of Indian students who took admission in medical colleges to Pakistan before the issuance of the National Medical Commission advisory dated 28 April, 2022 and whose cases are pending for security clearance from the Ministry of Home Affairs;
- (b) the details of the average and maximum time taken by the Government for processing such security clearances;
- (c) whether the Government has prescribed any timeline for disposal of these applications and if not, the reasons therefor; and
- (d) the steps taken by the Government to ensure that students who were admitted prior to the policy change are not deprived of the opportunity to appear in the licensing examination solely on account of the prolonged pendency of security verification?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): The information regarding admission of Indian Students in medical colleges to Pakistan prior to the issuance of National Medical Commission (NMC) advisory dated 28<sup>th</sup> April, 2022 is not maintained by NMC. However, NMC seeks security clearance from Ministry of Home Affairs (MHA) in respect of such students who were admitted in medical colleges in Pakistan prior to 13.04.2022, from time to time.

As informed by the MHA, the security clearance is issued based on inputs received from the security agencies. Subsequently, the NMC, upon receipt of the security clearance from the MHA, processes the applications expeditiously for issue of Eligibility Certificate (EC).

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